

HIGH COURT OF JUDICATURE AT ALLAHABAD
NOTIFICATION OF VACANCIES
DETAILED ADVERTISEMENT

ADVERTISEMENT No. 01/Sweeper/Cook/Mali/Farrash(Class IV)/2018

Date: 05.02.2018

Separate Applications (on prescribed proforma which can be downloaded from the official website of the Allahabad High Court i.e. www.allahabadhighcourt.in) are invited from the eligible Indian Nationals for filling up the various Class IV posts i.e. Sweeper, Cook, Mali and Farrash in the establishment of High Court, Allahabad and Lucknow Bench, Lucknow. The candidate must possess minimum requisite educational qualification, experience and other qualifications for being selected against the vacancies as prescribed in the relevant rules/ advertisement for each Post. These posts are being filled up under the Allahabad High Court Officers and Staff (Conditions of Service and Conduct) Rules, 1976 and the orders issued from Hon'ble the Chief Justice in this regard from time to time. The candidate is required to submit separate application form for each Post i.e. Sweeper, Cook, Mali and Farrash with separate prescribed examination fees.

IMPORTANT DATES

Sl. No.	Particulars	Date
1	Start date for submission of Application form	06-02-2018
2	Last date for submission of application form	26-02-2018

Candidates are advised to visit the website www.allahabadhighcourt.in regularly.

1. Vacancies:- The details of Vacancies, Essential qualifications, Age limit and Pay scale are given below in the table:-

Sl. No.	Name of the Post	Total no. of vacancies	Minimum Educational/Essential Qualification	Age limit	Pay Scale
1	Sweeper	67	Class-V pass with minimum experience of one year of work as such in the category concerned in any organisation of the Government or instrumentality of the state. Such experience must be duly certified by the officer of the organisation concerned.	18-35 years (As on 01.07.2018)	5200-20200+ G.P. 1800
2	Cook	3			
3	Mali	3			
4	Farrash	18			

Category wise bifurcation of vacancies:-

Vertical Reservation

Sl. No.	Category	Percentage of Reservation	No. of vacancies			
			Sweeper	Cook	Mali	Farrash
1	General (Unreserved)	-	34	03	03	9
2	Other Backward Classes	27%	18	—	—	5
3	Scheduled Castes	21%	14	—	—	4
4	Scheduled Tribes	02%	1	—	—	Nil
Total			67	03	03	18

Horizontal reservation shall be provided to the candidates for each post as per the rules applicable:-

Class	Percentage of Reservation
Women	20%
Dependent of Freedom Fighters (D.F.F.)	02%
Ex-servicemen (E.S.M.)	05%
Physically Handicapped (P.H.)	03%

2. Reservation:- Reservation for the candidates belonging to the Scheduled Castes, Scheduled Tribes and other categories of U.P. shall be made applicable in accordance with the relevant rules, orders passed by the Chief Justice from time to time and the orders issued by the Governor from time to time on the subject.

Note: (I) Benefits of reservation will be given only to the candidates who are originally domiciled of State of U.P. The candidates who are not originally domiciled of U.P. are not entitled to get the benefits of reservation. Such candidates will be treated as General (Unreserved) category candidates.

Note: (II) Candidates claiming reservation under reserved class category candidate shall have to submit valid certificate issued by the competent authority on prescribed format. In case of women candidate the caste certificate/domicile certificate issued from father side only be treated valid.

Note: (III) Horizontal reservation shall be provided to the candidates entitled for the benefits as per applicable rules.

3. Nationality:- A candidate for direct recruitment to the service must be-

- (a) a citizen of India, or
- (b) a subject of Sikkim, or
- (c) a Tibetan refugee who came over to India before the 1st January, 1972, with the intention of permanently settling in India, or
- (d) a person of Indian origin who has migrated from Pakistan, Burma, Ceylon and East African Countries of Tanzania (formerly Tanganyika and Zanzibar) with the intention of permanently settling in India.

Provided that a candidate belonging to category (c) or (d) of above must be a person in whose favour a certificate of eligibility has been issued by the State Government.

Provided further that a Candidate belonging to category (c) will also be required to obtain a certificate of eligibility granted by the Deputy Inspector General of Police, Intelligence Branch, Uttar Pradesh.

Provided also that if a candidate belongs to category (d) of above, no certificate of eligibility will be issued for a period of more than one year and such a candidate can be retained in service after a period of one year only if he has acquired Indian citizenship.

4. AGE:- A candidate for recruitment to the service must have attained the age of 18 years and must not have attained the age of more than 35 years on the 1st July of the year in which advertisement is published. The candidate should not be born before **2nd July, 1983** and not born after **1st July, 2000**.

Provided that the maximum age limit shall, in the case of candidates of the Scheduled Castes, Scheduled Tribes and **Other categories of U.P.**, be enhanced by 5 years or such number of years as may be specified.

Relaxation in upper age limit:

(i) The upper age limit shall be relaxable upto 5 years belonging to Scheduled Castes, Scheduled Tribes and Other Backward Classes, Dependents of Freedom Fighters, skilled Sports Person and for other categories as such years as notified in relation to the State of Uttar Pradesh in accordance with the G.O.s issued by the Government and orders passed by the Hon'ble Chief Justice from time to time.

(ii) The upper age limit for Ex-Servicemen of State **of Uttar Pradesh** shall be relaxable by **03** years in addition after deduction of the military service rendered in Army/Air Force/Navy. Ex-Servicemen (E.S.M.) candidates shall have to mention their enrollment date and retirement/discharged date from the Service in view to calculate resultant age.

(iii) The upper age limit shall be relaxable upto a maximum limit of 15 years only for the candidates belonging to Differently Abled (physically challenged) category of the State of Uttar Pradesh.

Note 1: Candidates should make sure that relevant certificate is issued by the competent authority in prescribed format for relaxation in upper age limit as mentioned in above paragraph and they will have to produce the same as and when asked for.

Candidates claiming reservation/age relaxation in more than one category will be entitled to only one concession whichever is more beneficial to them.

5. ACADEMIC/ESSENTIAL QUALIFICATIONS:-

Qualification for the post of Sweeper, Cook, Mali and Farrash shall be Class-V pass with minimum experience of one year of work as such in the category concerned in any organisation of the Government or instrumentality of the state. Such experience must be duly certified by the officer of the organisation concerned.

Preferential Qualification:- A candidate (i) who has served in the Territorial Army for a minimum period of two years or (ii) who has obtained a 'B' certificate of the National Cadet Corps shall, other thing being equal be given preference.

Note:- The applicant must possess the prescribed qualification for the post applying on the last date for submission of application form.

6. CHARACTER:- The character of a person for direct recruitment to the service must be such as to render him suitable in all respect for appointment to the service. It will be the duty of the appointing authority to satisfy himself on this point.

Note- Persons dismissed by the Union Government or by a State Government or by a Local Authority or a Government Corporation owned or controlled by the Central Government or State Government will be deemed to be ineligible for the appointment under these rules.

7. MARITAL STATUS:- A male candidate who has more than one wife living or a female candidate who has married a person already having a wife living shall not be eligible for recruitment to the establishment.

Provided that the Chief Justice may, if satisfied that there are any special grounds for doing so, exempt any person from the operation of this rule.

8. Physical Fitness:- No person shall be recruited to the establishment unless he be in good mental and bodily health and free from any physical defect, likely to interfere with the efficient performance of his official duties. Before a candidate recruited directly is finally approved for

appointment to the establishment and he shall be required to produce a medical certificate of physical fitness.

9. EXAMINATION FEES:-

The fee structure of the recruitment is as follows:-

Category	Fees (Non-refundable)
General (Unreserved)	Examination Fees Rs. 300 in the shape of Demand Draft issued in favour of Registrar General , High Court of Judicature at Allahabad, Payable at Allahabad.
Other Backward Class of U.P.	
Scheduled Caste of U. P.	Examination Fees Rs. 200 in the shape of Demand Draft issued in favour of Registrar General , High Court of Judicature at Allahabad, Payable at Allahabad.
Scheduled Tribe of U. P.	

The candidates belonging to the Horizontal category shall have to pay fee according to their original respective (vertical) category. Reserved class category candidates other than the state of U.P. Shall be treated unreserved category candidates and they shall have to pay fee prescribed for General (Unreserved) candidates. Candidates have to fill separate application form and have to pay separate fee for each post.

Fee once paid shall neither be refunded nor shall be adjusted in any circumstances.

10. SELECTION PROCEDURE:-

Selection for the post of Sweeper, Cook, Mali and Farrash shall be on the basis of marks obtained by a candidate out of maximum of 20 marks, which shall be as follows:-

Sl. No.	Particulars	Maximum Marks
1	Experience (2 marks per year of experience)	10
2	Interview	10

Note: The Committee reserves right to shortlist eligible candidates for interview.

Separate Merit List of the candidates for the posts of Sweeper, Cook, Mali and Farrash shall be prepared in the category concerned on the basis of aggregate marks obtained by the candidates in Experience and Interview.

If two or more candidates secure equal marks the candidates older in age shall be placed higher. **The select list of the eligible candidates shall be prepared against the total advertised vacancies for each posts separately.**

The select list shall hold good for the period of one year or till the advertised vacancies are filled up, whichever is earlier.

Note: It is important to note that only such candidates shall be considered for selection who participate in all the stages of the examination and no exemption shall be granted to any candidate including that of P.H. Category from appearing in any stage of the examination/test/interview for reasons whatsoever.

11. Date, Time and Venue of Examination:- Date, time and venue of interview/examination/test shall be intimated to the candidates in due course of recruitment process through Admit Cards as well as the notice uploaded on the website (www.allahabadhighcourt.in). Candidates are advised to visit the website regularly for updated information.

12. Duly filled application forms, accompanied with attested copies of documents/marksheets/certificates etc. in support of age, qualification, experience, claiming reservation etc., are to reach

from 06.02.2018 upto 26.02.2018 (i.e. last date for submission of application form) through Registered/Speed post. Application form received after last date shall not be entertained. High Court shall not be responsible for any postal delay. Name of the post applied for alongwith advertisement no. with date must be super-scripted on the top of the envelop containing application form. Duly filled Offline Application Forms are to be sent at below address:-

APTECH LIMITED
Regional Office, Aptech Limited, 1st Floor, Levana Cyber Heights
Opp. Indira Gandhi Pratisthan, Vibhuti Khand
Gomti Nagar, Lucknow-226010

13. The application forms are available on the web site (www.allahabadhighcourt.in) and the same be downloaded for applying. Requisite examination fee is to be paid through bank draft drawn in favour of Registrar General, High Court of Judicature at Allahabad. Candidates are required to keep with then atleast two colored passport size photograph identical with the photograph pasted on application form for future reference. Candidates are also advised to fill up their application form in a legible manner and sign on the specified places. Incomplete application forms in any respect will not be entertained and the same shall be rejected without assigning any reason thereof. Fee once paid shall neither be refunded nor be adjusted in any circumstances.

Note: Separate application form alongwith separate examination fee is to be submitted for each post by the candidates who wish to apply for more than one post.

14. The application form completed in all respect with required documents, in a closed envelope (superscribed with the name of the post applied for and advertisement No. with date) containing only one application form along with two self addressed envelope (size5"x10") bearing postage stamps worth Rs. 41/-, should be sent either by Speed Post/ Registered Post to the below address:-

APTECH LIMITED
Regional Office, Aptech Limited, 1st Floor, Levana Cyber Heights
Opp. Indira Gandhi Pratisthan, Vibhuti Khand
Gomti Nagar, Lucknow-226010

Name of the post applied and advertisement number with date should also be inscribed on the envelop. The envelop containing more than one application shall not be entertained.

Note: DL/CL employees of the Allahabad High Court who wish to apply for the above mentioned posts may submit their application form either by speed post on the specified address or they can submit it directly by hand in the Office of the Recruitment Cell, High Court, Allahabad within specified last date and time for receipt of application form.

15. General Instructions and conditions:-

- i.** Hon'ble Selection Committee reserves right to alter the number of vacancies, modify examination process, shortlist eligible candidates for interview and fixing the minimum cut off marks without assigning any reasons thereof. Vacancies calculated and indicated in advertisement are subject to change. Instructions are to be complied with strictly by the candidates in the examination.
- ii.** Selection Committee decision shall be final in all matters relating to eligibility,

acceptance or rejection of the applications, penalty for false information, mode of examination process, allotment of examination centers, selection and allotment of posts etc.

iii. The result of examination shall be displayed on the website www.allahabadhighcourt.in. **Candidates are advised to go through the website www.allahabadhighcourt.in regularly for latest updated information.** Moreover, corrigendum or addendum or cancellation in this advertisement, if any occurs, notice in this regard shall be uploaded/published on the official website www.allahabadhighcourt.in in due course of time.

iv. In case it is detected at any stage of recruitment that the candidates don't fulfill the eligibility norms and/or that they have suppressed/twisted or truncated any material facts, their candidature shall stand cancelled without giving any reasons and notice to the candidate. If any of these shortcomings is detected even after appointment, their services shall be liable to be terminated and he/she shall be liable for criminal proceedings and legal actions.

v. The character of a person for direct recruitment to the service must be such as to render him/her suitable in all respect for appointment to the service. Persons dismissed by the Union Government or by a State Government or by a Local Authority or a Government Corporation owned or controlled by the Central Government or state Government will be deemed to be ineligible for the appointment.

vi. No person shall be recruited to the establishment unless he/she is in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of his official duties. Before a candidate recruited directly is finally approved for appointment to the establishment he shall be required to produce a medical certificate of physical fitness from whom the appointing authority specifies.

vii. No recommendation for selection either written or oral other than those required will be taken into consideration. Any attempt on the part of a candidate to enlist support directly or indirectly for his candidature by other means will disqualify him for selection/appointment.

viii. The candidates are required to fill in the application form with correct and complete information carefully. If any incomplete or false information is given, then the candidate will be responsible for the same and on the basis of false and incomplete information, the application form shall be rejected at any stage of the selection without giving any reasons/notice. On furnishing any false certificates or indicating wrong category/sub-category regarding caste in the application form or in case of any other default, the High Court, Allahabad shall reject the candidature at any stage of the selection and shall take all necessary action.

ix. All the candidates who are already employed in Central/State Government/Public Sector Undertakings Service or in any Central/State Government undertaking or in any type of other organization established and governed by the Central/State Government, should apply sending their application through proper channel and shall have to produce NOC as and when called for failing which his/her selection shall be cancelled.

x. A Male candidate who has more than one wife living or a female candidate who has married a person having a wife living shall not be eligible for recruitment to the establishment.

xi. The candidates shall produce certificates, issued by competent authority, in the support of claiming reservation, categories and caste (wherever applicable /required) on prescribed proforma as per rules applicable thereto. The candidates belonging to Ex-Servicemen (E.S.M.)

category have to submit his/her certificate mentioned thereon date of enrollment/appointment in service and date of retirement/discharge from the service. The Ex- Servicemen (E.S.M.) candidate will also have to give undertaking to the effect that he has not availed the benefits of reservation provided under Ex-Servicemen (E.S.M.) category for any post established and run by the Central/State Government at the time of joining or as and when asked for. Physically challenged candidates shall have to submit certificate issued by the Competent authority/Board indicating physical disability not less than 40%.

xii. Information uploaded on the website or published in the news paper shall not be provided to the candidate under R.T.I. Act, 2005 read with Allahabad High Court (Right to Information) Rules, 2006. The uploaded information on the website shall be remained for a specific period. Therefore, the candidates are advised to download the uploaded information and keep up with them for future. In due course of recruitment examination, in midway of process neither any application under Right To Information Act, 2005 shall be entertained nor information shall be provided. Factual information under R.T.I., Act shall be provided only after declaration of final result. Reply of inferential (speculative) question shall not be provided.

xiii. It is to be noted that if a candidate has been allowed to appear in the test/examination/interview, it does not imply that the candidate's eligibility has been verified. It does not vest any right with a candidate for appointment. The eligibility shall be finally verified by the concerned Recruiting Agency/Appointing Authority at the time of joining offered by the concerned section. The candidate should satisfy his/her eligibility before applying and shall be personally responsible in case he/she is not eligible to apply as per the given eligibility criteria on the last date for submission of application form.

xiv. Furnishing of false, wrong or inaccurate information may lead to cancellation of the test result, forfeiture of the certificate and even prosecution in appropriate cases.

xv. Marks scored by all the candidates appeared in the recruitment examination along with category wise/sub-category wise cut off marks for each post shall be uploaded on the official website of High Court after the declaration of final results.

xvi. Mobile phones, pagers, bluetooth or any other communication devices are not allowed inside the premises where the examination is being conducted. Any infringement of these instructions shall entail disciplinary action including ban from future examinations.

xvii. Canvassing in any form and use of unfair means during the examinations will disqualify the candidature of the applicant.

xviii. Selection of the candidates shall be purely on merit base in transparent way. Beware of touts, who promise to get selected candidate on illegal consideration.

18. IMPORTANT INSTRUCTIONS FOR THE CANDIDATES

- 1.** Candidates admission in examination is purely provisional.
- 2.** The candidate should mention their own mobile number and valid E-Mail id while submitting their application as the examination alerts will be sent to the candidates on their registered mobile number and E-Mail Id. (See Application Format)
- 3.** Attested/self attested documents/certificates/mark sheets in support of age, qualification, experience, claiming reservation etc., are required to be submitted along with 'application forms'. Candidates shall have to submit all required documents pertaining to eligibility for

verification alongwith the application form failing which he/she shall be disqualified.

4. Candidates appearing in the examination/interview/test, as the case may be, shall not be entitled for any T.A./ D.A.
5. High Court shall not be responsible for any loss/ injury caused to the candidates in course of appearing in the examination/recruitment process.
6. Candidate should mention his/her name, father name and Date of Birth in the Application Form as per the **Class V pass certificate/Mark sheet/matriculation certificate/certificate issued by the municipal board as the case may be** . No subsequent request for its change will be considered or granted.
7. Candidates are required to keep with them at least one identity proof (Photo-Identity Card viz U.I.D., Identity-card issued by College/University, Voter I.D. Card, Driving License, Passport, PAN Card, Bank's Passbook copy with photograph thereon) and shall produce the same on demand at the time of examination/interview/test at center.
8. The venue, date and time of the examination/test/interview, as applicable, along with Roll Number will be intimated through Admit cards.
9. The Candidate is required to go through the 'General Instructions' and 'Important Notes' before filling the Application Form.
10. The candidates must note that their candidature will be strictly provisional, if they do not fulfill the eligibility criteria in all respects, their candidature will be canceled at any stage.
11. The Candidates applying for the examination should ensure that they fulfill all the eligibility conditions for admission to the examination. Their admission at all the stages of the examination will be purely provisional subject to satisfying the prescribed eligibility conditions

Dated: 05.02.2018

Sd/-
Registrar General
High Court of Judicature at Allahabad